

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 202
(IB)-446(PB)/2021
IA-505/2022

IN THE MATTER OF:

State Bank of India

... **Applicant/Petitioner**

Versus

Shantanu Jagdish Prakash

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 17.05.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:


For the Applicant : Mr. Manish Jha, Ms. Vishrutyi Sahni and Mr. Ankit Tripathi for Applicant/SBI, Adv. Atul Sharma

For the RP : Adv. Mohit Nandwani, CMA S.K. Bhatt, RP is present

ORDER

IA-505/2022: Ld. Counsel appearing for the Personal Guarantor submitted that the petition filed under Section 95 of the IBC, 2016 i.e. IB-450/ND/2021 in the matter of State Bank of India vs. Jagdish Ganga Prasad Prakash is pending before Court-IV and it would be apt that both the petitions i.e. the present one (IB)-446(PB)/2021 as well as the petition (IB)-450/ND/2021 are heard by the same bench, as the guarantees given by the two guarantors viz., Respondent here before us as well as the Respondent in the IB-450/ND/2021 are qua same loan/debt. Both the Respondent in the present petition as well as the Respondent in the aforementioned petition are guarantors for the Respondent of the same debt/loan.

List on 08.06.2023.


(L. N. GUPTA)
MEMBER (T)


(ASHOK KUMAR BHARDWAJ)
MEMBER (J)

UPASANA